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#### Review of Government expenditure

# 4265. SHRI ANANT RAM JAISWAL: SHRI SHANKAR DAYAL SINGH: SHRI CHATURANAN MISHRA;

Will the Minister of FINANCE be pleased to state:

(a) whether any quarterly review of the overall budgetary position has been made  $o_r$  is likely to be made during the current financial year in view of Government's decision to control expenditure;

(b) if so, the details of the achievements made towards the budgeted expenditure and collection of revenue; and

(c) if not, what corrective measures are proposed to be taken by Government to control expenditure?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) Yes, Sir.

(b) and (c) According to the available information, at the end of second quarter receipts from principal taxes were buoyant while expenditure  $b_y$  and large remained within proportionate levels in most sectors.

### Income tax exemption on expenses incurred in Hospitals

4266. SHRI SUDHIR RANJAN MAJUMDAR: Will the Minister of FIN-ANCE be pleased to state:

(a) whether it is a fact that the general budget for the current year contained a provision for exemption from income tax of medical expenses incurred on treatment in private hospitals approved by the Commissioner;

(b) if so, what are the names of the hospitals, in the capital approved by the Commissioner for the purpose; (c) the manner in which Government employees can avail themselves of the benefit specifically indicating whether the exemption is available to them at source on production of necessary documents:

(d) if not, whether Government employees are required to file income tax return in cases where no extra income is involved, for claiming the exemption; and

(e) what is the manner in which the benefit is to be claimed in cases where the expenditure has partially been reimbursed by Government?

## THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes, Sir.

(b) Based on the guidelines issued recently in consultation with the Health Ministry, the Chief Commissioner, Delhi is examining the applications received for approval of private hospitals. So far, no hospital has been approved.

(c) to (e) As far as Government employees are concerned, exemption from perquisite value already exists in respect of reimbursement of expenditure incurred by the employees in hospitals maintained by the Government or the local authority or in private hospitals approved by the Government for the purpose of medical treatment of its employees. Since the new provision introduced by the Finance Act, 1992 does not contern the Government employees, the points mentioned in parts (c),

(d) and (e) Do not arise.

## Net domestic product of States

4267. SHRI MOHD. SALIM: Wil the Minister of FINANCE be pleased tc state:

(a) what is the Net Domestic Produc State-wise during the years 1989-90 and 1990-91;

(b) the per capita NSDP during the above period, State-wise;